

FORM NO. GNL-1
[Pursuant to rule 12(2) of
the Companies (Registration Offices
and Fees) Rules, 2014]

Form for filing an application
with Registrar of Companies

Form Language English HINDI

Note - All* fields marked in * are to be mandatorily filled.

1. * Category of applicant

2. * Name of office of the Registrar of Companies (RoC) to which application is being made

3. (a) Corporate identity number (CIN) or foreign company registration number (FCRN) of the company or Form INC-1 reference number (Service request number (SRN) of Form INC-1)

(b) Global location number (GLN) of company

4. (a) Name of the company

(b) Address of the registered office or of the principal place of business in India of the company

(c) e-mail ID of the company

5. Details of applicant (in case category is others)

(a) Name

(b) Address Line I

Line II

(c) City

(d) State

(e) ISO country code

(f) Country

(g) Pin code

(h) e-mail ID

6. *Application filed for

- Compounding of offences
 Extension of period of annual general meeting by three months
 Extending the period of annual accounts*
 Application for dormant status
 Scheme of arrangement, amalgamation etc.
 Normalising a dormant company
 Others

* Note: - Pursuant to second proviso to clause (41) of section 2 of the Companies Act, 2013, a company existing on the commencements of the Act has to align its financial year with clause (41) of section 2 within a period of 2 years from the date of commencement of the Act. Therefore, an application for extension of the period of annual accounts can be made only by companies already existing on the commencement of the Act upto a period of 2 years of such commencement and not afterwards.

7. If others, then specify

8.*Details of application

9. In case of application for compounding of offences, provide the following details

(a) Whether application for compounding offence is filed in respect of

Company Director Manager or secretary Other

(b) Number of person(s) for whom the application is being filed

(c) Details of person(s) for whom the application is being filed

(i)	Category <input type="text"/>	Director identification number (DIN) or income-tax permanent account number (income-tax PAN) or passport number <input type="text"/>
	Name <input type="text"/>	
(ii)	Category <input type="text"/>	DIN or income-tax PAN or passport number <input type="text"/>
	Name <input type="text"/>	
(iii)	Category <input type="text"/>	DIN or income-tax PAN or passport number <input type="text"/>
	Name <input type="text"/>	
(iv)	Category <input type="text"/>	DIN or income-tax PAN or passport number <input type="text"/>
	Name <input type="text"/>	
(v)	Category <input type="text"/>	DIN or income-tax PAN or passport number <input type="text"/>
	Name <input type="text"/>	
(vi)	Category <input type="text"/>	DIN or income-tax PAN or passport number <input type="text"/>
	Name <input type="text"/>	
(vii)	Category <input type="text"/>	DIN or income-tax PAN or passport number <input type="text"/>

Name

(viii)

Category

DIN or income-tax PAN or passport number

Name

(d) Whether application is being filed

Suo-motu In pursuance to notice received from RoC or any other competent authority

(e) Notice number and date of notice

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(f) Section for which application is being filed

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(g) Brief particulars as to how the default has been made good

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10. In case of application is made for extension of period of an AGM or annual accounts, mention financial

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 (DD/MM/YYYY) year end date in respect of which the application is being filed

11.(a) Service request number of Form MGT- 14

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(b) Date of passing special or ordinary resolution

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(DD/MM/YYYY)

(c) Date of filing Form MGT-14

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(DD/MM/YYYY)

12. Particulars of payment of stamp duty

Total number of stamp duty payment(s) for which details to be entered

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State or Union territory in respect of which stamp duty is paid	<table border="1" style="width: 100%; height: 20px;"><tr><td></td></tr></table>	
Total amount of stamps or stamp paper (in Rs.)	<table border="1" style="width: 100%; height: 20px;"><tr><td></td></tr></table>	
Particulars of instrument(s) on which stamp duty is paid	16	

Mode of payment of stamp duty

Name of vendor authorised to collect stamp duty or
to sell stamp papers on behalf of the Government

Serial number of stamps or stamp paper

Registration number of vendor

Date of purchase of stamps or stamp paper

(DD/MM/YYYY)

Place of purchase of stamps or stamp paper

Attachments

List of attachments

1. Board resolution
2. Scheme of arrangement, amalgamation etc.
3. *Detailed application
4. Copy of notice received from RoC or any other competent authority
5. Optional attachment(s) - if any

Remove attachment

Verification

To the best of my knowledge and belief, the information given in this application and its attachments is correct and complete.

I have been authorised by the Board of directors' resolution number dated (DD/MM/YYYY) to sign and submit this application.

I am duly authorised to sign and submit this application.

To be digitally signed by

Managing Director or director or manager or secretary or CEO or CFO (in case of an Indian company or an authorised representative (in case of a foreign company)

Designation

DIN of the director or Managing Director; or
Income-tax PAN of the manager or authorised representative; or CEO or CFO or

Membership number of the secretary

For office use only:

eForm Service request number (SRN) eForm filing date (DD/MM/YYYY)

Digital signature of the authorising officer

This e-Form is hereby approved

This e-Form is hereby rejected

Date of signing

(DD/MM/YYYY)

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FORM NO. GNL-2

Form for submission of documents with the
Registrar

[Pursuant to the rule 12(2) of the Companies
(Registration Offices and Fees) Rules, 2014]

Form Language English HINDI

Note - All fields marked in * are to be mandatorily filled.

1(a). *Corporate identity number (CIN) of company

Pre-Fill

(b). Global location number (GLN) of company

2 (a). Name of the company

(b). Address of the
registered office of
the company

4. *Please indicate the document being filed

- Prospectus
- Information Memorandum
- Private placement offer letter
- Record of a private placement offer to be kept by the company
- Circular for inviting deposits
- Circular in the form of advertisement for inviting deposits
- Return of deposits
- Declaration of Solvency
- Form 149 of the Companies (Court) Rules, 1959
- Form 152 of the Companies (Court) Rules, 1959
- Form 153 of the Companies (Court) Rules, 1959
- Form 154 of the Companies (Court) Rules, 1959
- Form 156 of the Companies (Court) Rules, 1959
- Form 157 of the Companies (Court) Rules, 1959
- Form 158 of the Companies (Court) Rules, 1959
- Form 159 of the Companies (Court) Rules, 1959
- Others

5. If Others, then specify

5.(a) Service request number of Form MGT-14

(b) Date of passing special or ordinary resolution

(DD/MM/YYYY)

(c) Date of filing Form MGT-14

(DD/MM/YYYY)

6. Section(s) of the Companies Act, 2013 or Companies Act, 1956 under which the document is being filed

7.* Details of the documents being filed

8. Date of event (DD/MM/YYYY)

9. Financial year to which the document relates

(a) From (DD/MM/YYYY) (b) To (DD/MM/YYYY)

Attachments

1. Copy of prospectus or information memorandum or private placement offer letter or record of private to be kept by the company

2. Form 149 or form 152 or form 153 or form 154 or form 156 or form 157 or form 158 or form 159 of the Companies (Court) Rules, 1959

3. Form SH. 9 Declaration of solvency

4. Return of deposits or circular for inviting deposits or circular in the form of advertisement for inviting deposits

5. Optional attachment(s) - if any

Verification

To the best of my knowledge and belief, the information given in this form and its attachments is correct and complete. I have been authorised by the board of directors' resolution dated * (DD/MM/YYYY) to sign and submit this form.

List of attachments

To be digitally signed by

Managing director or director or manager or secretary or CEO/CFO of the company

Designation

Director identification number of the director or membership number of the secretary or DIN/PAN of Manager/CEO/CFO

Verification

To the best of my/our knowledge and belief, the information given in this form and its attachments is correct and complete. I am/ We are duly authorised to sign and submit this form.

To be digitally signed by

Liquidators of the company

For office use only:

This e-Form is hereby registered

Digital signature of the authorising officer

